

THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY MEMBERS  
(REMOVAL OF DISQUALIFICATIONS), ACT, 1971<sup>1</sup>

ACT NO. 7 OF 1971

[18<sup>th</sup> May, 1971.]

An Act to declare certain offices of profit under the Government of India, or the Government of any State specified in the First Schedule to the Constitution not to disqualify their holders for being chosen as, or for being, members of the Himachal Pradesh Legislative Assembly.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-second Year of the Republic of India as follows:—

**1. Short title and commencement.**—(1) This Act may be called the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971.

(2) It shall come into force at once.

**2. Definitions.**—In this Act, unless the context otherwise requires,—

(a) "compensatory allowance" means such sum of money as the Government may determine as being payable to the holder of an office by way of travelling allowance, daily allowance, sitting allowance, conveyance allowance or house rent allowance for the purpose of <sup>2\*\*\*</sup> performing the functions of that office;

(b) "statutory body" means any corporation, committee, commission, council, board or other body of persons whether incorporated or not, established by or under any law for the time being in force;

(c) "non-statutory body" means any body of persons other than a statutory body.

**3. Prevention of disqualifications for membership of the Legislative Assembly of Himachal Pradesh.**—A person shall not be disqualified for being chosen as, and or being a member of the Himachal Pradesh Legislative Assembly by reason only of the fact that he holds any of the following offices of profit under the Government of India or the Government of any State:—

(a) the office of a Deputy Minister or Minister of State;

(b) any office held by a Minister, member of State, or Deputy Minister, whether *ex officio* or by name;

(c) the office of the Speaker or the Deputy Speaker of the Himachal Pradesh Legislative Assembly or of Parliament or of the Legislative Assembly of any other State;

(d) the office of the Chief Parliamentary Secretary or Parliamentary Secretary;

(e) the office of the Chief Whip, Deputy Chief Whip or Whip in any Legislative Assembly or in Parliament;

(f) the office of village revenue officer whether called a lamberdar, malguzar, patel, deshmuKh or by any other name, whose duty is to collect land revenue and who is remunerated by a share of or commission on, the amount of land revenue collected by him, but who does not discharge any police functions;

(g) any office of the National Corps, the Territorial Army, the Air Defence Reserve and the Auxiliary Air Force under any law for the time being in force;

(h) the office of a member or a Home Guard constituted under any law for the time being in force in any State.

(i) the office of Chairman or member of the Syndicate, Senate, Executive Committee, Council or Court of a University or any other body connected with a University;

(j) the office of the Vice-Chancellor of any University;

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1. Published in the Extraordinary Gazette of Himachal Pradesh on 18-5-1971.

2. Certain words omitted by H.P. Act 15 of 1981.

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(PART IV.— Law Relating to Removal of Disqualification)

(k) the office of a member of any delegation or mission sent outside India by the Government of India or the Government of any State or sent outside the State of Himachal Pradesh by the Government of the said State for any special purpose;

(l) the office of chairman or member of a committee (whether consisting of one or more members) set up temporarily for the purpose of advising the Government or any other authority in respect of any matter of public importance or for the purpose of making an inquiry into, or collecting statistics in respect of, any such matter if the holder of such office is not entitled to any remuneration other than compensatory allowance;

(m) the office of chairman or vice-chairman, director or member of any statutory or non-statutory body other than any such body as is referred to in clause (l) if the holder of such office is not entitled to any remuneration other than compensatory allowance;

(n) the office of any honorary medical officer or honorary assistant medical officer in a hospital under Government management;

(o) a person drawing his service pension, political pension or grant, mansab, charitable grant or commutation sum of compensation in respect of a jagir, inam or other grant;

(p) the office of an agent or other like office for the purpose of effecting sales of or collecting subscriptions towards National Plan Certificates or any other savings certificates or Government securities notified as such by the Central Government for such commission as the Central Government may have fixed in that behalf or without such commission;

(q) the office of an examiner for any examination held by the Central or State Government or by the Union Public Service Commission or any State Public Service Commission;

(r) the office of Sarpanch or member of a Panchayat under any law for the time being in force;

<sup>1</sup>[(s) notwithstanding anything contained in clauses (l) and (m) of this section, the office of the Chairman, Vice-Chairman, or Member of Commission for Scheduled Castes and Scheduled Tribes appointed by the Government of India or the office of the Deputy Chairman of the Himachal Pradesh State Planning Board constituted by the State Government.]

**4. Determination of question arising after the commencement of the Act.**—Any question arising after the commencement of this Act as to any office being an office of profit under the Government of India or the Government of any State shall be determined as if the provisions of this Act had been in force at all material dates.

**5. Repeal and saving.**—The Himachal Pradesh Legislative Assembly Members (Removal of Disqualification) Ordinance, 1971 is hereby repealed.

Notwithstanding such repeal, anything done or any action taken under the aforesaid Ordinance, shall be deemed to have been done or taken under this Act as if this Act had commenced on the 25th January, 1971.

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1. Ins. by H.P. Act 8 of 1979 and subsequently amended by Act 26 of 1979 and Act 7 of 1981.